

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.328/93

Date of Order: 15.4.1993

BETWEEN:

Z.Bhaskar Rao

.. Applicant.

AND

- 1. The Assistant Engineer, Telecom, Rajahmundry.
- 2. The Sub-Divisional Officer, Telecom, Tanukua W.G.Dist.
- 3. The Telecom District Manager, Eluru - 534 050.

.. Respondents.

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

-- T-C.7

S

Order of the Single Member Bench delivered by Hon ble Shri T.CHANDRASEKHARA REDDY, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to take the applicant into service immediately as per the orders of the first respondent dt. 1.1.1993.

- Labour in the Sub Division Telecom, Rajahmundry, East Godavari District under the first respondent. The first respondent by his orders dt. 1.1.1993 has transferred the applicant to the Sub Division, Telecom, Tanuku, West Godavari District applicant that the second respondent has not engaged him and given him work and so the present O.A. is filed for the relief as indicated above.

 we nave heard today Mr.K.L.Narasimha, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the
- was brought to our notice that a representation dt. 2.1.1993 had been made to the second respondent by the applicant herein to regularise services and also confer the temporary status and also further to engage him not yet decided by the second respondent. The applicant had approached this Tribunal before the expiry of six months period from the date of the representation the second respondent which is 2.1.1993. So, in view of the facts and circumstances we are of the dpinion that the interest of the Justice would be better served if this 0.A. is disposed of by giving approached.

Respondents.

7.0.7

.. 3 ..

final orders on the representation of the applicant dt. 2.1.93 within 15 days from the date of the communication of this order. If the applicant continues to be aggrieved by the said final orders passed by the second respondent, the applicant would be at liberty to approach this Tribunal of the in accordance with law. O.A. is disposed of accordingly leaving the parties to bear their own costs.

At request of Mr.K.L.Narasimha. Advocate for the applicant furnish a copy of this order by 16.4.1993 5.00 p.m.

J. Ch- tooselle

Member (Jud 1.

Dated: 15th April, 1993

(Dictated In Open Court)

A 81614/83.

sd

To

- 1. The Assistant Engineer, Telecom, Rajahmundry.
- 2. The Sub-Divisional Officer, Telecom, Tanuku, W.G.Dist.
- 2. The Telecom District Manager, Eluru-050.

 Bagh Amberpet, Hyd.
- 5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
- 6. One spare copy.
- 7) · are capy to library CAT. Hyd.

na de Mario

TYPED BY CHECKED E COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR.JUSTICE V.NEELADRI RAQ VICE CHAIRMAN

TO A PLANTA MENTAL OF THE

THE HON'BLE MR.T.CHANDRASEKHAR RETODY : MEMBER (JUDL)

DATED: 15- 4 -1993,

R.P./ C.P/M.A.No.

328 93 O.A.No.

T.A.No. (W.P.No

issued.

Allowed.

Disposed of with directions

Dismussed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

Contral Administrative Tribuna DESPATCH HYDERABAD BENC